

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.54/2001 IN
O.A.723/2000

New Delhi, this the 13th day of February, 2001

(10)

HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Shri K.Thiruvengadam

...Petitioner

VERSUS

Union of India & Ors.

...Respondents

O R D E R

RA No.54/2001 has been filed by the applicant for review of the order passed in OA-723/2000 on 13.11.2000.

2. After going through the RA, I find that the review applicant has tried to re-argue the case by reagitating the same issues which he had raised in the OA. The various points taken in the RA have already been considered by the Tribunal one way or the other while deciding the OA.

3. After going through the RA, I do not find any error apparent on the face of the record or any other justification which may require review of my order under Order XLVII Rule 1 CPC read with Rule 22 (3)(f)(i) of the Administrative Tribunals Act, 1985. In the circumstances, the RA is rejected.

S.A.T. Rizvi
(S.A.T. RIZVI)
MEMBER (A)

/sunil/